

ITEM NO.1501

COURT NO.9

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Special Leave Petition (Civil) Nos.4251-4252 OF 2018

ABDUL HAKEEM M.A. &amp; ORS.

Appellant(s)

VERSUS

MAHATMA GANDHI UNIVERSITY &amp; ORS.

Respondent(s)

WITH

SLP(C) Nos.4255-4256/2018 (XI-A)

Date : 28-02-2019 These appeals were called on for pronouncement of judgment today.

Counsel for the Parties:

Dr. S. Gopakumaran Nair, Sr. Adv.  
Mr. C. N. Sree Kumar, AOR  
Ms. Priya Balakrishnan, Adv.  
Mr. Amit Sharma, Adv.  
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Ms. Sakshi Kakkar, AOR  
Shakti Singh, Adv.

Mr. G. Prakash, AOR  
Mr. Jishnu M.L., Adv.  
Ms. Priyanka Prakash, Adv.  
Ms. Beena Prakash, Adv.

Hon'ble Mr. Justice Uday Umesh Lalit pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Ms. Justice Indira Banerjee.

**SLP (C) Nos.4251-4252 OF 2018**

Leave granted.

Civil appeals are allowed, in terms of the signed reportable judgment.

**SLP(C) Nos.4255-4256/2018**

Since the written submissions filed by the University show that the appointment order of the petitioner had clearly stipulated the appointment to be temporary, we segregate this matter and direct that it be listed before the appropriate court in due course.

Pending application(s), if any, shall stand disposed of.

(MUKESH NASA)  
COURT MASTER

(SUMAN JAIN)  
BRANCH OFFICER

(Signed Reportable Judgment is placed on the file)